

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.12**  
**I.A.No.314/2024 in**  
**C.P. (IB)No.117/BB/2022**

**IN THE MATTER OF:**

Indian Bank ... Petitioner  
Vs.  
M/s. Mantri Developers Pvt. Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 01.07.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant in I.A.314/2024 : Shri H.R.Katti  
For the Respondent : Shri Srinandan Karthikeyan

**ORDER**

**I.A.No.314/2024:**

1. Heard the Ld. Counsels appearing for the parties.
2. Ld. Counsel for the Respondent requests time to file objections. Therefore, One week time is granted to the Respondent to file objections and one week thereafter is granted to the Applicant to file rejoinder, if any, after duly serving the copy on the other side.
3. Ld. Counsel for the Respondent stated that Record of Default in Form-D of NeSL Report has not been filed.
4. List the case on **31.07.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**